

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P.No. 156/KB/2016 CP-  
1091/2016)

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Maan Steel & Power Ltd. & anr	
Under Section		391(2),394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

*Mr. Manoj Shukla, Adv* *Am*

2. N. GURUMURTHY, FCA Petitioner

3<sup>rd</sup> Ms. TIAINLA, , DD o/o RD (ER)  
Ministry of Corporate  
Affairs

*N. Gurumurthy*  
06/11/2017  
06.11.17

**ORDER**

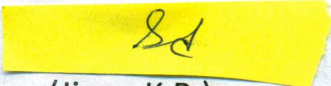
Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the Office of the Regional Director representing the Central Government are present.


Dy. Director representing the Central Government made a request that two weeks' time may be granted for filing reply. Prayer is allowed. Reply may be filed within 2 weeks.



Ld. Counsel for the petitioner made a request that time for filing consent affidavit regarding consent of creditors may be given. Prayer is allowed. Consent affidavit regarding the consent of creditors may be filed within 2 weeks.

List on 01/12/2017.

  
(Jinan K.R.)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)